

(2024) 02 MEG CK 0025

Meghalaya High Court At Shillong

Case No: Public Interest Litigation No. 8 Of 2022

Champer M. Sangm

APPELLANT

Vs

State Of Meghalaya & Ors.

RESPONDENT

Date of Decision: Feb. 9, 2024

Hon'ble Judges: H.S. Thangkhiew, J; W. Diengdoh, J

Bench: Division Bench

Advocate: N. Rajee, S. Dey, A. Kumar, R. Colney, D. Nath

Judgement

H.S. Thangkhiew, J

Ms. N. Rajee, learned counsel vice Mr. S. Dey, learned counsel for the petitioner prays that some accommodation be given, and that the matter be taken up on the next date.

Prayer is allowed.

Mr. D. Nath, learned counsel for the respondent No. 3, submits that a copy of the affidavit filed by the petitioner, has not been received.

Accordingly, the learned counsel for the petitioner is directed to supply a copy of the affidavit to all the respondents.

List this matter on 14.03.2024.